P-24039/61/2024-IPR -International Policy Section

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR- International Policy Section

Vanijya Bhawan, New Delhi. Dated: 14th June. 2024

ORDER

Sanction of the President is hereby accorded to the deputation of **Dr. Dinesh Patil**, Joint Controller of Patents & Design, O/o CGPDTM for participating in the **New Southbound Intellectual Property Conference** in **Taipei**, **Taiwan** from **June 18 to 19**, **2024** (excluding journey time and enforced half, if any)

- 2. The tour will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The terms and conditions of the deputation are as under:
 - I. **Period of deputation**: The officer will be on deputation for 2 days (i.e. from June 18 to 19, 2024), excluding journey time and enforced halts, if any.
 - II. Pay: During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
 - III. Passage etc.: Travel by Air, Hotel accommodation, etc. will be borne by the Taiwan Intellectual Property Office (TIPO).
 - IV. Medical Expenses / Mobile phones /DA/ excess baggage, if any, etc. in respect of Dr. Patil, will be debitable to the Major Head 3475.00.102.11.02.12 Foreign Travel Expenses- F. T. E of CGPDTM under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the financial year 2024-2025. DA @150 USD will be admissible for 02 days as per the relevant clause of M/o External Affairs Order dated 25.09.2023 (copy enclosed) or modified as such. Further, as per the said order, if applicable, the per-diem allowance shall be reduced by 10% in case the accommodation charges include breakfast.
 - vi. The officer will submit a report after completion of the program.
- 4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs, etc. from time to time.
- 5. This issues with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No.19 dated 12/06/2024 of **Dy. No. 196280.**

Signed by Sanjay Kumar
Date: 14-06-2024 14:37:04
(Sanjay Kumar)

Under Secretary to the Govt. of India

To:

Department for Promotion for Industry and Internal Trade, Udyog Bhawan, New Delhi.

Copy to:

- Ms. Shivani Gupta, Second Secretary (HOC & Projects), Embassy of India, Beijing, China
- 2. Mr. Gourangalal Das, JS(EA), Ministry of External Affairs
- 3. Mr. Rajesh Sharma, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
- 4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry
- 5. Dr. Dinesh Patil, Joint Controller of Patents & Design, O/o CGPDTM, PSO to SIPP/ Sr. PPS to AS(HP)
- 6. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 7. Establishment-I, Vanijya Bhawan, New Delhi.